

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 104**  
**(IB)-545/ND/2020**

**IN THE MATTER OF:**

SMS Integrated facility Services Pvt. Ltd.	...	Applicant
Vs		
Shipra Estate Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 04.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBE꤁R (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :Mr. Amit Tungare, Mr. Jill Rodricks, Advs.

For the Respondent :

**ORDER**

Mr. Amit Tungare, Learned Counsel for the applicant states that the parties have amicably settled the matter and he has been instructed by the applicant to apply for withdrawal unconditionally. Accordingly, request is made to allow him to apply for withdrawal of insolvency application. Request is granted. Application is allowed, thereby IB-545/ND/2020 stands withdrawn and disposed of.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**